

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 4 MAY 1994

APPLICATION NUMBER: 845 of 1993.

APPLICANTS:

Sri.Anthoni v/s. Union of India,M/o.Communications,NDelhi  
To. and Others.

RESPONDENTS:

1. Sri.Ram Mohan Reddy, Advocate,  
House No.200, Eleventh Cross,  
Wilson Garden, Bangalore-560027.
2. The General Manager,  
Bangalore Telecom District,  
Gandhinagar, Bangalore-9.
3. Sri.M.S.Padmarajaiah, Sr.C.G.S.C.  
High Court Buldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal,Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 19th April, 1994.

Issued on  
4/5/94

R.

gm\*

ofc

*Se Sealed*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 845 OF 1993

TUESDAY, THIS THE 19TH DAY OF APRIL, 1994.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. V. Ramakrishnan, ... Member (A)

Anthoni,  
S/o Francis, Aged 33 years,  
Working as Telecom Operating Assistant  
(Phones), Bangalore Telecom  
District, Bangalore. ... Applicant.

(By Advocate Shri Ram Mohan Reddy)

v.

1. Union of India,  
Ministry of Communications,  
Department of Telecommunications,  
(STN Section), New Delhi.
2. Chief General Manager,  
Karnataka Telecom Circle,  
Bangalore.
3. General Manager,  
Bangalore Telecom District,  
Bangalore.

... Respondents.

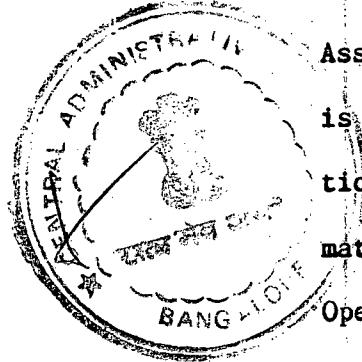
(By Standing Counsel Shri M.S. Padmarajaiah)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Admit.

2. Heard the learned Standing Counsel for the respondents and agree with him that this application has become infructuous having regard to the latest order made by the department exempting every one irrespective of the discipline he has studied i.e., whether science or arts or whatever it is, from taking the aptitude test for promotion to Senior Telecom Operating Assistant Grade-I. To be exact the grievance of the applicant is that the department was guilty in making hostile discrimination between science students and non-science students in the matter of exemption from taking the aptitude test by a Telecom Operating Assistant seeking promotion to higher post i.e., Senior



Telecom Operating Assistant Grade-II. The applicant had prayed for striking down that rule exempting only the science students in the matter of aptitude test or in the alternative for a direction to the department asking them to extend the benefit of exemption to every one irrespective of whether the candidate is a science or a non-science student which has since fructified having regard to the further order passed by the department exempting every one who had undergone the 10+2 or equivalent qualification from taking the aptitude test. The latest order in the context is produced for our perusal by the learned Standing Counsel. It reads -

No.252-1/91-STN  
Government of India  
Department of Telecommunications  
STN Section, New Delhi.

To

Dated 23 FEB 1994

All Chief General Managers Telecom Circles,  
All Head of other Admn. Offices.

Subject: Exemption for 10+2 officials from Aptitude  
Test.

This is in continuation to Telecom Commission Head Quarters letter of even number dated 14-10-1993, wherein officials with 10+2 qualification with science subjects were exempted from the Aptitude test.

The issue regarding exemption from aptitude test of all officials with 10+2 or equivalent qualifications has been under consideration of Telecom Commission Head Quarter and it has been decided that all officials with 10+2 qualification or equivalent qualification, are exempted from aptitude test while considering their recruitment to the cadre of Sr.T.O.A.

Above criteria will be incorporated in the Recruitment Rules of Sr.T.O.A which are under consideration in consultation with Ministry of Law.

(A.K.Arora),  
Director (ST-I)

  
In the light of the above, it becomes clear that all aspirants for promotion and who have completed 10+2 qualification are eligible for taking their chances for promotion without undergoing the aptitude test which was earlier imposed in regard to non-science students.

In the light of the foregoing, it becomes clear that the applicant can no longer <sup>offer</sup> fear for the aptitude test as he can get his promotion without facing therefor. In view of the same, this application has really become purposeless and is thus dismissed as infructuous.

Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN

ap/210494

TRUE COPY

*R. Bhawar* 4/5  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

